

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**(IB)-397(PB)/2018**

**IN THE MATTER OF:**

Bank of India

.... Applicant/petitioner

v.

Basic India Ltd.

.... Respondent

**Order under Section 7 of IBC.**

**Order delivered on 23.05.2018**

**Coram:**

**CHIEF JUSTICE (RTD.) M.M. KUMAR**

**Hon'ble President**

**Sh. S. K. MOHAPATRA,**

**Hon'ble Member (Technical)**

**PRESENTS**

For the petitioner: Mr. H.P. Bhardwaj, Adv.

For the Respondent(s): Mr. Janender Kr. Chumbak, Adv.

**ORDER**

Learned counsel for the respondent states that the reply shall be filed within ten days. Let reply be filed within ten days with a copy in advance to the counsel opposite.

Rejoinder, if any, be filed within five days thereafter with a copy in advance to the counsel opposite.

List on 13.06.2018.

— Sd —

**(M.M.KUMAR)**  
**PRESIDENT**

— Sd —

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**